

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-246 (ND) /2017

IN THE MATTER OF:

M/s. Spark Engineering (P) Ltd.

.....PETITIONER

Versus

M/s. Unitech. Limited

.... RESPONDENT

**SECTION :**

Under Section 9 of (IBC) Code, 2016

Order delivered on 22.8.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

**For the Applicant**

: Mr. Prateek Gupta, Advocate

**For the Respondent**

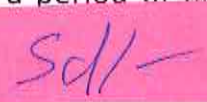
: Ms. Anushri Singh, Advocate for R-2 to R-4

**ORDER**

Learned Counsel for the petitioner is present. The Ld. Counsel for the petitioner is directed to comply with the provisions of Insolvency & Bankruptcy Code, 2016 (Application to Adjudicating Authority) Rules, 2016 and to serve a copy of the application along with annexures on the Corporate Debtor at its Registered Office. Further, the petitioner is also directed to file the Certificate from the Bankers in relation to the unpaid debts of the petitioner.

An Affidavit in relation to the notice of dispute, if any, received or not from the Corporate Debtor is also required to be filed in response to the notice of default under Section 8 of IBC on 2<sup>nd</sup> May, 2017. All the compliances as above as well as for other mandatory compliances prescribed under IBC, 2016, which are required to be made, if any, shall be done within a period of one week.

Post the matter on 04.9.2017.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
22.8.17